

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MBS IMPEX PRIVATE LIMITED

S No	PARTICULARS	DETAILS
1	Name of corporate debtor	MBS IMPEX PRIVATE LIMITED
2	Date of incorporation of corporate debtor	31.07.2000
3	Authority under which corporate debtor is incorporated / Registered	Companies Act 1956 ROC - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20299TG2000PTC035013
5	Address of the registered office and principal office (if any) of corporate debtor	5-9-45 BASHEERBAGH HYDERABAD – 500063
6	Date of closure of Insolvency Resolution Process	01.03.2022
7	Liquidation commencement date of corporate debtor	01.03.2022 (Copy of the order received on 03.03.2022 from NCLT web portal)
8	Name and registration number of the insolvency professional acting as liquidator	Santosh Bhatia, IBBI/IPA-001/IP/P-01750/2019-2020/12668
9	Address and e-mail of the liquidator, as registered with the Board	Address: D 1101, Lodha Meridian, 4th Phase, K P H B Colony, J N T U, Kukatpally, Hyderabad, Telangana, 500072 e-mail id: casantoshbhatia@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: D 1101, Lodha Meridian, 4th Phase, K P H B Colony, J N T U, Kukatpally, Hyderabad, Telangana, 500072 e-mail id: casantoshbhatia@gmail.com
11	Last date for submission of claims	31st March, 2022

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of liquidation of the MBS Impex Private Limited on **1st March, 2022** (Copy of the order received on **03.03.2022** from NCLT web portal)

The stakeholders of MBS Impex Private Limited are hereby called upon to submit their claims with proof on or before **31st March, 2022** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Santosh Bhatia

Date and place : 6th March, 2022, Hyderabad